



Government of Jammu and Kashmir

**Finance Department**

Civil Secretariat, Jammu.

\*\*\*\*\*

**Notification**

Jammu, the 27<sup>th</sup> April, 2016

**SRO 142** .- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995,(Act No. VIII of 1995), the Government hereby exempt from payment of levy of toll leviable under the said Act, 1000 rolls Jute cloth, (200 meter per roll) to be imported into the State by Kristu Jyoti Social Welfare Society, Samba for use of Self Help Group financed by NABARD subject to the condition that the Secretary, Kristu Jyoti Social Welfare Society, Samba certifies that the goods so imported are exclusively meant for the aforesaid purpose and no tax benefit percolates to the supplier.

By order of the Government of Jammu and Kashmir.

Sd/-

**(Navin K. Choudhary), IAS**

Commissioner/Secretary to Government  
Finance Department

No. ET/Exemp/82/2016

Dated: 27-04-2016

Copy to the:-

1. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Commissioner, Commercial Taxes Department, J&K, Jammu.
3. Excise Commissioner, J&K, Jammu.
4. Deputy Excise Commissioner, Toll Post Lakhanpur.
5. OSD to Hon'ble Minister for Finance.
6. Private Secretary to Hon'ble Minister of State for Finance.
7. Private Secretary to Commissioner/Secretary, Finance.
8. Kristu Jyoti Social Welfare Society, Samba J&K.
9. Stock file/Incharge website, Finance

**(Bharat Singh)KAS**

Additional Secretary to Government  
Finance Department

*[Handwritten signature]*  
27/4